

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA
UNSTARRED QUESTION NO. 1004
ANSWERED ON TUESDAY, DECEMBER 09, 2025

RE-EVALUATION OF THE ROLE AND FUNCTIONING OF NCLT

QUESTION

1004. SHRI VIVEK K. TANKHA:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the objectives and statutory functions originally envisaged for the National Company Law Tribunal (NCLT) under the Companies Act, 2013;
- (b) whether NCLT has effectively become confined to insolvency proceedings under the IBC and the proportion of such cases in recent years;
- (c) whether Government has reviewed the impact of this shift on company-law adjudication;
- (d) the infrastructure, manpower and financial resources required to strengthen NCLT's overall functioning; and
- (e) whether Government proposes institutional or legislative measures to restore the Tribunal's balanced corporate jurisdiction?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a): NCLT has been constituted under section 408 of the Companies Act, 2013 to discharge the functions relating to issuing directions on oppression and mismanagement cases, sanction of merger and amalgamation, reduction of share capital and share transfer related disputes in companies, etc. Pursuant to enactment of Insolvency and Bankruptcy Code, 2016 (IBC), the National Company Law Tribunal (NCLT) constituted under the Companies, Act 2013 has also been exercising its jurisdiction as adjudicating authority under IBC.

(b) and (c): No, NCLT has also been taking up cases under the Companies Act, 2013 and is not just confined to insolvency proceedings under the IBC. Since 1st June, 2016, till 31st March, 2025,

a total of 97,457 cases has been disposed of by NCLT. Out of these, 44,486 cases pertain to IBC and 52,971 cases pertain to Companies Act, 2013.

(d): Ministry of Corporate Affairs, vide order dated 05.11.2021, has delegated full financial powers to NCLT and NCLAT under Schedule V and Schedule VI of the Delegation of Financial Powers Rules (DFPR), 1978, as amended from time to time. In addition, Ministry has also taken measures for upgradation of Infrastructure in NCLT/NCLAT.

Further, to facilitate expeditious disposal, Government has taken necessary steps, which include use of technology by implementation of e-court and hybrid court project, holding regular colloquiums for capacity building of members, filling up of vacancies, etc.

(e): In view of the reply given in part (b), question does not arise.
